

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4565
ANSWERED ON:21.02.2014
POLICY ON STONE MINING
Chauhan Shri Sanjay Singh

Will the Minister of MINES be pleased to state:

- (a) whether the Government has formulated any policy regarding mining of stone;
- (b) if so, the details thereof;
- (c) whether some States are reported to have violated the directions of the Supreme Court in regard to stone mining;
- (d) if so, the details thereof indicating the number of such cases reported so far, State/UT-wise particularly in Uttar Pradesh, Uttarakhand, Rajasthan and Madhya Pradesh; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) and (b): State Governments grant mineral concessions. The Central Government has notified the Granite Conservation and Development Rules, 1999 and Marble Conservation and Development Rules, 2002 with regard to systematic and scientific exploitation of granite and marble throughout the country.

The Supreme Court, in its judgment dated 27.2.2012 in the Deepak Kumar case, has directed the State Governments to frame rules for minor minerals as mandated under Section 15 of MMDR Act 1957. In line with the directions of the Supreme Court, the Central Government is framing Model Guidelines on Mining of Minor Minerals.

(c) and (d): Data on violations of Supreme Court directions on mining of stones are not centrally maintained.

(e): The Central Government has requested the State Governments to prepare Action Plan to monitor and curb illegal mining, which includes the use of satellite imagery and other intelligence inputs, constitution of State Level Coordination Committee to discuss various issues related to the mining sector, and formulation of State Mineral Policy.